

(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Tuesday, 19th November, 1952

The House met at a Quarter to  
Eleven of the Clock.

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

12 Noon.

## COMMITTEE ON PETITIONS

**Mr. Speaker:** I have to announce that under sub-rule (1) of Rule 133 of the Rules of Procedure and Conduct of Business in the House of the People, the following members will form the Committee on Petitions:

- (1) Pandit Thakur Das Bhargava (Chairman).
- (2) Shrimati Renu Chakravartty.
- (3) Shri Asim Krishna Dutt.
- (4) Prof. C. P. Mathew.
- (5) Shri P. N. Rajabhoj.

## INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to move for leave to withdraw the Bill further to amend the Industrial Finance Corporation Act, 1948.

**Mr. Speaker:** The question is:

“That leave be granted to withdraw the Bill further to amend the Industrial Finance Corporation Act, 1948.”

The motion was adopted.

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## INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL.

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.”

The motion was adopted.

**Shri C. D. Deshmukh:** I introduce\* the Bill.

**An Hon. Member:** The same Bill is withdrawn and then introduced!

**Mr. Speaker:** The matter is clear from the agenda. He is withdrawing one Bill and introducing another. Members are supposed to have the intelligence to understand the procedure.

## PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL.

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move for leave to introduce a Bill further to amend the Press and Registration of Books Act, 1867.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Press and Registration of Books Act, 1867.”

The motion was adopted.

**Dr. Katju:** I introduce the Bill.

## CONSTITUTION (SECOND AMENDMENT) BILL.

## PRESENTATION OF REPORT OF SELECT COMMITTEE.

**Shri M. A. Ayyangar (Tirupati):** I beg to present the Report of the Select Committee on the Bill further to amend the Constitution of India.

\* Introduced with the previous sanction of the President.